

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 24/RP/2025 along with IA No. 125/2025

Subject : Petition under Section 94(1)(f) read with Order 47 Rule 1 of the Code of Civil Procedure, 1908 and Regulation 52 of the CERC (Conduct of Business) Regulations, 2023 for Review and under Section 152 of the Code of Civil Procedure 1908 read with Regulation 54 of the Conduct of Business Regulations for correction, rectification and clarification of Order dated 12.3.2025 in Petition No. 141/MP/2016 filed by Coastal Gujarat Power Limited/Tata Power Company Limited.

Petitioner : GUVNL

Respondent(s) : TPCL & 7 Ors.

Date of hearing : **15.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member

Parties Present : Ms. Ranjitha Ramachandran, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL
Shri Abhishek Munot, Advocate, TPCL

Record of Proceedings

During the hearing on 'admission', the learned counsel for the Petitioner submitted that the present Petition has been filed seeking review of the order dated 12.3.2025 in Petition No. 141/MP/2016, confined to the error in the calculation of compensation. The learned counsel also submitted that the Petitioner has filed IA No. 125/2025 seeking condonation of delay of 59 days in filing the Review Petition, attributable to the time taken for verification of the detailed computation, and accordingly prayed that the delay be condoned.

2. The learned counsel for the Respondent No. 1, TPCL, accepted notice and sought six weeks' time to file its reply to the IA.

3. The Commission, after hearing the parties, directed as under:

- a) Admit and Issue notice to the Respondents, subject to just exceptions.
- b) The Respondents shall file their replies on or before **5.3.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **2.4.2026**.

4. The Petition, along with IA No. 125/2025, shall be listed for hearing on **14.4.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

